

ITEM NO.39

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 37457/2013

(Arising out of impugned final judgment and order dated 26/09/2013 in CMWP No. 25957/2013 passed by the High Court Of Judicature at Allahabad)

M/S KROWN AGRO FOODS P.LTD.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(with appln. (s) for intervention and permission to raise addl. grounds and file addl. document)

Date : 13/10/2014 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s) Ms. Binu Tamta, Adv.
Mr. Dhruv Tamta, Adv.
Mr. Hemant Manjwani, Adv.

For Respondent(s) Mr. Sanjeev Agarwal, Adv.
Mr. Eknath Agarwal, Adv.
Mr. Yunus Malik, Adv.

Mr. Ravi Prakash Mehrotra, Adv.
Mr. Ashutosh Kumar Sharma, Adv.

Ms. Pyoli, Adv.
Mr. Amit Kumar, Adv.

UPON hearing counsel the Court made the following
O R D E R

List on 09.12.2014 for final disposal.

Ad-interim relief, granted on 17.02.2014, to continue
till 31.12.2014.

(Jayant Kumar Arora)
Sr. P.A.

(Sneh Bala Mehra)
Assistant Registrar